

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2826
ANSWERED ON:19.12.2003
EXCISE CASES AGAINST INDUSTRIES
ASHOK ARGAL;MAHESHWAR SINGH

Will the Minister of FINANCE be pleased to state:

- (a) whether the inquiry in all the cases have been completed;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the present status of the cases?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHRIPAD YESSO NAIK):

(a) to (d) Cases for evasion of excise duty against industries manufacturing excusable goods are booked by Directorate General of Central Excise intelligence (DGCEI) and the Commissionerates of Central Excise. At a given point of time, these cases are under different stages such as pending investigation, issue of Show Cause Notice, pending adjudication. During the year 2002-03, a total number of 5139 cases involving evasion of duty Rs. 4347.79 crore were registered. During the same period, cases booked and the number of Show Cause Notices issued by the DGCEI were 435 and 504 respectively.